

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2200/97

New Delhi this the 18th Day of December, 1998

Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Jagdish Chander Vats,
Son of Lt. Shri Jai Narain Sharma,
R/o House No. 31, Khasra No. 429/135,
Sarai Pipal Thala Extension, Adarsh Nagar,
Delhi-110 033. Applicant

(By Advocate: Shri K.P. Gupta)

-Versus-

1. The State of Delhi,
Govt. of National Capital Territory of Delhi
Through
The Secretary (Education),
Govt. of N.C.T. of Delhi,
Old Secretariat,
Delhi.
2. The Director of Education,
Directorate of Education,
Old Secretariat, Delhi.
3. The Deputy Director of Education,
District North West,
Directorate of Education,
N.C.T. of Delhi,
Govt. of Delhi, Haquikat Nagar,
Delhi. Respondents

(By Advocate: Shri Raj Singh)

O R D E R

Hon'ble Shri R.K. Ahooja, Member (A)

The applicant claims that he initially worked from September 1960 to end February 1967 at Haryana High School, Model Town, Sonepat. According to the applicant this school was aided and recognised by the Haryana Government. He was appointed as Asstt. Teacher in Municipal Corporation of Delhi w.e.f. 1.3.1967 and from 1970 his services were taken over by the Directorate of Education, Govt. of Delhi. He ultimately superannuated on 30.4.1986. The applicant submits that under the Rules

though he is entitled to count his service with the Haryana High School, Sonepat, towards his pensionary benefits, the same have been denied by the respondents.

2. The respondents in the reply have stated that the claim was examined but rejected because of lack of evidence on record.

3. I have heard the counsel on both sides. The learned counsel has drawn my attention to the copies of documents attached with the O.A., one of which is a copy of the letter dated 25.5.1971 from Head Master, Haryana High School, Sonepat certifying applicant's character to be good. The applicant in the rejoinder has also filed Annexure 'A' which was countersigned by District Education Officer, Haryana which indicates that the School was recognised. I find however that the counter signature is dated 22.12.1995 and gives no indication that the School was aided and recognised during the relevant period. The learned counsel also relies on Annexure A-8 which is a copy of a letter from the Govt. School, Sonepat to the Principal Govt. Girls Secondary School where the applicant was working. According to this, the School was recognised and aided by the Government and was taken over by the Haryana Education Department on 9.5.1984 and renamed as Government High School, Model Town, Sonepat. The certificate from District Education Officer, Rohtak has been annexed stating that the Haryana High School, Sonepat was recognised and aided during the relevant period.

Am

(b)

4. I have considered the matter and find that the respondents have been remiss in not taking up the matter with the Education authorities of Haryana to verify the claim of the applicant. Accordingly this O.A. is disposed of with the direction to the respondents to take up the matter at the appropriate level to seek confirmation from the Education authorities at Sonepat or Chandigarh and on receipt of the reply to decide the claim of the applicant on the basis of the information received.

O.A. is disposed of accordingly.

R.K. Ahooja
(R.K. Ahooja)
Member (A)

Mittal